
(2023) 03 UK CK 0066

In the Uttarakhand High Court

Case No : Writ Petition (CRL) No. 248 Of 2023

Prerna & Another

APPELLANT

Vs

State Of Uttarakhand & Others

RESPONDENT

Date of Decision : 27-03-2023

Acts Referred:

Citation : (2023) 03 UK CK 0066

Hon'ble Judges : Vipin Sanghi, CJ;Alok Kumar Verma, J

Bench : Division Bench

Advocate : Pranav Singh, J.S. Virk, R.K. Joshi

Final Decision : Disposed Of

Judgement

Vipin Sanghi, CJ

1. The petitioners have preferred the present writ petition to seek a direction to the State to provide them protection from respondent nos.4 to 12, who are the relatives of the petitioners on the ground that they are not happy with the marriage of the petitioners. On 10.02.2023, this Court had granted protection to the petitioners.
2. Mr. Virk states that said order has been implemented and they are living peacefully.
3. We dispose of this writ petition is the aforesaid light.
4. The State shall continue to make an assessment of the threat perceived by the petitioners from respondent nos.4 to 12 and to provide adequate protection to them for their safety as is considered necessary.
5. Respondent no.3 shall call respondent nos.4 to 12 to the police station, and counsel them not to take law into their own hands.